

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 19/82-ALC4/2010 MEETING DATE : 10.08.2010

The Meeting No.19/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 10.08.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
3. Shri Krishan Kumar, Dy. DGFT
4. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 17/82 dated 27.07.2010 and 18/82 dated 03.08.2010 were ratified by the Committee.

Case No. B-162	M/s Strides Archolabs Ltd.			
Norms Committee Meeting No. 19/11	F.No.01/82/162/727/AM10/DES-III			
Meeting Date 10.08.2010	RLA F. No. 07/82/40/405/AM00			
Adv. Lic. No.071001925 dt. 02.11.99				
Committee considered case as per agenda and in light of Production and Consumption data certified by Central Excise and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Quantity	Sl.No.	Import items	Quantity allowed
TBBP-Diphosphonite	1 kg	1.	Biphenyl	0.200 kg
		2.	Aluminium Chloride Anhydrous	0.385 kg
		3.	2,4-DTBP	0.838 kg
		4.	Pyridine	0.400 kg
		5.	Mono Chloro Benzene	1.5 liter
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-163	M/s India Glycol Ltd.
Norms Committee Meeting No. 19/11	F.No.01/82/50/232/AM06/DES-III
Meeting Date 10.08.2010	RLA F. No. 05/24/40/156/AM06
Adv. Lic. No.0510159282 dt. 07.06.05	
Committee decided to defer case for 05.10.2010 for comments of Department of C&PC.	

Case No. B-164	M/s Esteem Industries Pvt. Ltd.
Norms Committee Meeting No. 19/11	F.No.01/82/50/1356/AM07/DES-III
Meeting Date 10.08.2010	RLA F. No. 17/24/40/00061/AM07
Adv. Lic. No.1710001460 dt. 28.11.06	
Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to amend the description of export product to read as "Product-SSC-90 without any other change in the decision taken in 49/82 meeting held on 21.03.2007. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-165	M/s Calyx Chemicals & PharmaLtd.
Norms Committee Meeting No. 19/11	F.No.01/82/50/1369/AM04/DES-III
Meeting Date 10.08.2010	RLA F. No. 03/24/40/21206/AM04
Adv. Lic. No.0310249192 dt. 22.01.04	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to allow import of additional item namely "Pyrazine 2,3 Dicarboxylic Acid" to the extent of 4.22 kg/kg of the export product without any other change in the decision taken in 15/82 meeting held on 28.07.2004. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-166	M/s Hindustan Polyamides & Fibers Ltd.			
Norms Committee Meeting No. 19/11	F.No.01/82/50/1022/AM07/DES-III			
Meeting Date 10.08.2010	RLA F. No. 03/94/40/403/AM07			
Adv. Lic. No.0310389602 dt. 14.07.06				
Committee considered case as per agenda. The representative of the firm appeared for personal hearing before the Committee and explained the case.				
Committee after hearing the representatives of the firm and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/72/2004/Ch.II dated 06.08.2010 and in consultation with technical authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Hamber (7-Acetyl-1,2,3,4,5,6,7,8-Actahydro 1,1,6,7-Tetramethyl Nephthalen)	1 kg	1.	Myrcene	1.20 kg
		2.	3-Methyl-3-Penten-2-one (MPO)	0.600 kg

RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 39/07 meeting held on 10.01.2007 may be treated as withdrawn.

Case No. B-167	M/s Esteem Industries Pvt. Ltd.
Norms Committee Meeting No. 19/11	F.No.01/82/50/569/AM08/DES-III
Meeting Date 10.08.2010	RLA F. No. 17/24/40/00117/AM08
Adv. Lic. No.1710001672 dt. 20.06.07	
Committee decided to defer case for 07.09.2010 for comments of Department of C&PC.	

Case No. B-168	M/s Calyx Chemicals & PharmaLtd.
Norms Committee Meeting No. 19/11	F.No.01/82/50/229/AM07/DES-III
Meeting Date 10.08.2010	RLA F. No. 03/24/40/154/AM07
Adv. Lic. No.0310380501 dt. 16.05.06	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of import item No.2 and its quantity to read as "Iodine 0.506 kg/kg of export product". Since the Formic Acid 85% is not used in the manufacturing of the export product, the same was not allowed for import. RA concerned may take necessary action as per above decision of NC.	

Case No. B-169	M/s Global Calcium Pvt. Ltd.
Norms Committee Meeting No. 19/11	F.No.01/82/50/535/AM07/DES-III
Meeting Date 10.08.2010	RLA F. No. 07/24/40/146/AM07
Adv. Lic. No.0710045975 dt. 11.07.06	
Committee considered case as per agenda. The representative of Department of Pharmaceuticals informed that Committee that maximum 10% wastage is allowed in the SION for the export product 'Injection', while the firm has sought 25% wastage for the bulk drug. It was, therefore, decided to maintain the decision of NC taken in 31/82 meeting held on 15.11.2006. RA concerned may take further necessary action as per above decision of NC.	

Case No. A-23	M/s Cipla Ltd.,
Norms Committee Meeting No. 19/11	F.No.01/82/50/318/AM08/DES-III
Meeting Date 10.08.2010	RLA F. No. 03/94/40/945/AM08
Adv. Lic. No.0310454389 dt. 17.12.07	
Committee considered case as per agenda and observed that NOC has been received from Ministry of Environment and Forests vide their F.No.11/12/2010-OC dated 01.07.2010 for import of Gas (1,1,1,2,3,3,3	

Heptafluoropropane) (HFA 227 propellant).

It was, therefore, in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/83/2007-PI-III dated 12.03.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ipravent HFA 20MCG Inhaler (200 MD)/Ipratropium Bromide HFA 20mcg Inhaler (200MD)/Ciplatropium HFA 20 MCG Inhaler (200 MD)	1 pack of 200MD	1.	Ipratropium bromide	4.00 mg per pack of 200 MD
		2.	63 mcl Aerosol Valves	As per packing policy
		3.	19 ml Aluminium can	As per packing policy
		4.	Actuators with dust covers/caps fitting to 19 ml Aluminium Can	As per packing policy
		5.	Gas (1,1,1,2,3,3,3 Heptafluoropropane) (HFA 227 propellant)	17.60 gm per pack of 200MD

RA concerned may take further necessary action as per above decision of NC.

Case No. A-24	M/s Alkyl Amines Chemicals Ltd,
Norms Committee Meeting No. 19/11	F.No.01/82/162/288/AM11/DES-III
Meeting Date 10.08.2010	RLA F. No. 03/94/40/565/AM07
Adv. Lic. No.0310417073 dt. 23.01.07	
Committee decided to defer case for 07.09.2010 for comments of Department of C&PC.	

Case No. A-25	M/s Dishman Pharma & Chemicals Ltd.,
Norms Committee Meeting No. 19/11	F.No.01/82/162/364/AM11/DES-III
Meeting Date 10.08.2010	RLA F. No. 08/21/40/67/AM02
Adv. Lic. No.0810011122 dt. 03.07.01	
Committee decided to defer case for 07.09.2010 for comments of Department of C&PC.	

Case No. A-26	M/s Cipla Ltd.,
Norms Committee Meeting No. 19/11	F.No.01/82/162/367/AM11/DES-III
Meeting Date 10.08.2010	RLA F. No. 03/94/40/2548/AM04
Adv. Lic. No.0310258442 dt. 15.03.03	
Committee considered case as per agenda and in consultation with technical authority present in meeting,	

RA concerned may take further necessary action as per above decision of NC.

RA concerned may take further necessary action as per above decision of NC.

Case No. C-18	M/s Encee Aromatics Pvt. Ltd.
Norms Committee Meeting No. 19/11	F.No.01/82/162/00020/AM10/DES-III
Meeting Date 10.08.2010	
Committee considered case as per agenda and observed that the request of the firm for fixation of SION is pre-matured one as they have neither obtained Advance Authorisation under para 4.7 of HBP nor under para 4.4.2 of HBP. It was therefore, decided to close the case.	

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Case No.:2/17/82-ALC4/2008	Party Name:SUPREEM PHARMACEUTICALS MYSORE PVT LTD.	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status: Case Approved	
HQ File :01/82/050/00726/AM09/	RLA File :07/24/040/00173/AM09/	Lic.No/Date:0710058403 09.07.2008		
Decision :Committee considered case as per agenda and observed that inspite repeated reminders, the technical comments have not been received from DC(MSME) and the case is pending for a long period.				
After detailed deliberations and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Glucorex containing minimum qty. of Sesame Lignans 100 kg	5700 kg	1.	Sesame Lignans	100 kg

2	Case No.:29/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/01469/AM09/	RLA File :03/94/040/00752/AM09/	Lic.No/Date:0310493255 06.11.2008	Defer Date:07.09.2010
	Decision :Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

3	Case No.:27/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:19/82-ALC4/2010	Status: Case
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			10.08.2010	Deferred
	HQ File :01/82/050/01505/AM09/	RLA File :03/94/040/00904/AM09/	Lic.No/Date:0310501134 05.01.2009	Defer Date:07.09.2010
Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.				

4	Case No.:28/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/01506/AM09/	RLA File :03/94/040/00920/AM09/	Lic.No/Date:0310501141 05.01.2009	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

5	Case No.:55/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status: Case Deferred
	HQ File :01/82/050/00329/AM10/	RLA File :03/94/040/00949/AM09/	Lic.No/Date:0310503316 21.01.2009	Defer Date:05.10.2010
	Decision :Committee considered case as per agenda and decided to remind the firm to furnish the required information. Accordingly, case was deferred for 05.10.2010.			

6	Case No.:9/2/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00009/AM10/	RLA File :03/94/040/01131/AM09/	Lic.No/Date:0310514341 02.04.2009	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

7	Case No.:66/18/82-ALC4/2009	Party Name:CORVINE CHEMICALS & PHARMACEUTICALS LIMITED,	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00340/AM10/	RLA File :07/24/040/00009/AM10/	Lic.No/Date:0710064113 13.04.2009	Defer Date:05.10.2010
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 05.10.2010.			

8	Case No.:7/9/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status: Case Deferred
	HQ File :01/82/050/00120/AM10/	RLA File :04/24/040/00040/AM10/	Lic.No/Date:0410104760 21.05.2009	Defer Date:05.10.2010
	Decision :Committee decided to remind the firm to furnish the required information. Accordingly, case was deferred for 05.10.2010.			

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Case No.:6/30/82-ALC4/2009	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Approved	
HQ File :01/82/050/00607/AM10/	RLA File :03/94/040/00143/AM10/	Lic.No/Date:0310522289 02.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/6/2008-Ch.III dated 30.04.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-Phenyl N-Chloroacetyl-2,6-Dichloroaniline	1 Kg.	1.	2,6-Dichloro Phenol	0.848 kg
		2.	Aniline	0.478 kg
		3.	Sodium Methoxide	0.155 kg
		4.	Potassium Carbonate	0.390 kg
		5.	Per Chloro Ethylene	0.422 kg
RA concerned may take further necessary action as per above decision of NC.				

10	Case No.:20/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	StatusCase Deferred
	HQ File :01/82/050/00294/AM10/	RLA File :03/94/040/00087/AM10/	Lic.No/Date:0310524765 18.06.2009	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

11	Case No.:13/21/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status: Case Deferred
	HQ File :01/82/050/00440/AM10/	RLA File :22/24/040/00014/AM10/	Lic.No/Date:2210009017 22.06.2009	Defer Date:07.09.2010
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical information, but the same has not been received. It was, therefore, decided to call the firm alongwith the required information for personal hearing on 07.09.2010. Accordingly, case was deferred for 07.09.2010.			

12	Case No.:4/17/82-ALC4/2009	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status: Case Deferred
	HQ File :01/82/050/00267/AM10/	RLA File :03/95/040/00207/AM10/	Lic.No/Date:0310527468 06.07.2009	Defer Date:05.10.2010
	Decision :Committee considered case as per agenda and observed that earlier the representative of Department of C&PC informed the Committee that the export product is drug, but the firm in their application has mentioned that the export product is neither drug nor drug intermediate. It was, therefore, decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 05.10.2010.			

13	Case No.:7/17/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status: Case Deferred
	HQ File :01/82/050/00270/AM10/	RLA File :07/24/040/00051/AM10/	Lic.No/Date:0710065810 07.07.2009	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

14	Case No.:15/29/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status: Case Deferred
	HQ File :01/82/050/00585/AM10/	RLA File :09/24/040/00006/AM10/	Lic.No/Date:0910038659 23.07.2009	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

15	Case No.:5/19/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00590/AM11/	RLA File :09/24/040/00119/AM10/	Lic.No/Date:0910038697 24.07.2009	Defer Date: 05.10.2010
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 05.10.2010.			

16	Case No.:46/46/82-ALC4/2009	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status: Case Deferred
	HQ File :01/82/050/00962/AM10/	RLA File :07/24/040/00221/AM10/	Lic.No/Date:0710067059 17.09.2009	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of C&PC.			

17	Case No.:89/5/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status: Case Approved																
	HQ File :01/82/050/00123/AM11/	RLA File :22/24/040/00027/AM10/	Lic.No/Date:2210009272 17.09.2009																	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/42/2010-PI (Norms) dated 01.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																			
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="3">Tazobactam Sodium + Piperacillin Sodium Sterile</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Piperacillin Acid</td><td>0.9153 kg</td></tr><tr><td>2.</td><td>Tazobactam Acid</td><td>0.1130 kg</td></tr><tr><td>3.</td><td>Sodium Bicarbonate</td><td>0.174 kg</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Tazobactam Sodium + Piperacillin Sodium Sterile	1 Kg.	1.	Piperacillin Acid	0.9153 kg	2.	Tazobactam Acid	0.1130 kg	3.	Sodium Bicarbonate	0.174 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																
Tazobactam Sodium + Piperacillin Sodium Sterile	1 Kg.	1.	Piperacillin Acid	0.9153 kg																
		2.	Tazobactam Acid	0.1130 kg																
		3.	Sodium Bicarbonate	0.174 kg																

RA concerned may take further necessary action as per above decision of NC.

18	Case No.:6/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status: Case Deferred
	HQ File :01/82/050/00566/AM10/	RLA File :05/24/040/00275/AM10/	Lic.No/Date:0510249610 18.09.2009	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

19	Case No.:3/29/87-ALC1/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status: Case Deferred
	HQ File :01/87/050/00216/AM10/	RLA File :05/24/040/00302/AM10/	Lic.No/Date:0510250358 06.10.2009	Defer Date:05.10.2010
	Decision :Committee decided to remind the firm to furnish technical details as per Appendix 33. Accordingly, case was deferred for 05.10.2010.			

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Case No.:10/30/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status: Case Approved														
HQ File :01/82/050/00611/AM10/	RLA File :08/24/040/00174/AM10/	Lic.No/Date:0810083512 12.10.2009															
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Labetalol Hydrochloride Tablets 50 mg, Hybloc 50</td><td>600000 Nos</td><td rowspan="3">1.</td><td rowspan="3">Labetalol Hcl</td><td rowspan="3">194.41 kg</td></tr><tr><td>Labetalol Hydrochloride Tablets 100 mg, Hybloc 50</td><td>600000 Nos.</td></tr><tr><td>Labetalol Hydrochloride Tablets 200 mg, Hybloc 50</td><td>503000 Nos.</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Labetalol Hydrochloride Tablets 50 mg, Hybloc 50	600000 Nos	1.	Labetalol Hcl	194.41 kg	Labetalol Hydrochloride Tablets 100 mg, Hybloc 50	600000 Nos.	Labetalol Hydrochloride Tablets 200 mg, Hybloc 50	503000 Nos.
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
Labetalol Hydrochloride Tablets 50 mg, Hybloc 50	600000 Nos	1.	Labetalol Hcl	194.41 kg													
Labetalol Hydrochloride Tablets 100 mg, Hybloc 50	600000 Nos.																
Labetalol Hydrochloride Tablets 200 mg, Hybloc 50	503000 Nos.																
RA concerned may take further necessary action as per above decision of NC.																	

21	Case No.:49/34/83-ALC1/2009	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Approved
	HQ File :01/83/050/00634/AM10/	RLA File :52/24/040/00014/AM10/	Lic.No/Date:5210028574 13.10.2009	
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Bio-technology vide their O.M.			

No.BT/IL/05/308/2009-PID dated 21.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP on net to net basis with accountability clause.

RA concerned may take further necessary action as per above decision of NC.

22	Case No.:50/34/83-ALC1/2009	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Approved
	HQ File :01/83/050/00635/AM10/	RLA File :52/24/040/00015/AM10/	Lic.No/Date:5210028575 13.10.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Bio-technology vide their O.M. No.BT/IL/05/308/2009-PID dated 21.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP on net to net basis with accountability clause. RA concerned may take further necessary action as per above decision of NC.			

23	Case No.:47/39/83-ALC1/2009	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status: Case Approved
	HQ File :01/83/050/00754/AM10/	RLA File :52/24/040/00016/AM10/	Lic.No/Date:5210028576 13.10.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Bio-technology vide their O.M. No.BT/IL/05/308/2009-PID dated 21.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP on net to net basis with accountability clause. RA concerned may take further necessary action as per above decision of NC.			

24	Case No.:45/34/82-ALC4/2009	Party Name:OMKAR SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00690/AM10/	RLA File :03/95/040/00486/AM10/	Lic.No/Date:0310544624 09.11.2009	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of C&PC.			

25	Case No.:96/46/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/01012/AM10/	RLA File :09/24/040/00268/AM10/	Lic.No/Date:0910039892 12.11.2009	Defer Date:05.10.2010
	Decision :Committee decided to remind the firm to furnish the required information. Accordingly, case was deferred for 05.10.2010.			

26	Case No.:39/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status: Case Deferred
	HQ File :01/82/050/00955/AM10/	RLA File :07/24/040/00273/AM10/	Lic.No/Date:0710068432 20.11.2009	Defer Date:05.10.2010
	Decision :Committee decided to call for a copy of Drug Manufacturing Licence from the firm. Accordingly, case was deferred for 05.10.2010.			

27	Case No.:15/38/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00788/AM10/	RLA File :09/24/040/00362/AM10/	Lic.No/Date:0910040144 03.12.2009	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of C&PC.			

28	Case No.:16/38/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00789/AM10/	RLA File :09/24/040/00352/AM10/	Lic.No/Date:0910040145 03.12.2009	Defer Date:05.10.2010
	Decision :Committee decided to remind the firm to furnish the required information. Accordingly, case was deferred for 05.10.2010.			

29	Case No.:29/38/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00802/AM10/	RLA File :05/24/040/00383/AM10/	Lic.No/Date:0510253942 04.12.2009	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

30	Case No.:113/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status: Case Deferred
	HQ File :01/82/050/01029/AM10/	RLA File :09/24/040/00216/AM10/	Lic.No/Date:0910040167 04.12.2009	Defer Date:05.10.2010
	Decision :Committee considered case as per agenda and observed that the revised application received from the firm has been sent to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 05.10.2010.			

31	Case No.:49/46/82-ALC4/2009	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status: Case Deferred
	HQ File :01/82/050/00965/AM10/	RLA File :52/24/040/00018/AM10/	Lic.No/Date:5210029042 07.12.2009	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of C&PC.			

32

Case No.:30/48/83-ALC1/2009	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Approved	
HQ File :01/83/050/00914/AM10/	RLA File :03/94/040/00590/AM10/	Lic.No/Date:0310549538 07.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/292/2009-PI-(Norms) dated 26.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydroxy Novaldiamine	1 Kg.	1.	Acetobutyrolactone (ABL)	1.38 kg
		2.	Mono Ethyl Ethalomine	0.918 kg
		3.	Raney nickel Catalyst	0.0158 kg
		4.	Cyclohexane	0.644 kg
		5.	Toluene	0.176 kg
RA concerned may take further necessary action as per above decision of NC.				

33	Case No.:73/46/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status: Case Deferred
	HQ File :01/82/050/00989/AM10/	RLA File :03/95/040/00575/AM10/	Lic.No/Date:0310550407 11.12.2009	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of C&PC.			

34	Case No.:14/40/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status: Case Deferred
	HQ File :01/82/050/00829/AM10/	RLA File :03/94/040/00513/AM10/	Lic.No/Date:0310551191 16.12.2009	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

35	Case No.:62/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00096/AM11/	RLA File :09/24/040/00321/AM10/	Lic.No/Date:0910040280 16.12.2009	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

36	Case No.:5/41/82-ALC4/2009		Party Name:AKZO NOBEL CHEMICALS (INDIA)		Meet No/Date:19/82-ALC4/2010 10.08.2010	Status: Case
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HQ File :01/82/050/00840/AM10/	LIMITED RLA File :31/24/040/00188/AM10/	Lic.No/Date:3110041172 21.12.2009	Approved	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2009/Ch.II dated 15.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tertiary Butyl Peroxy 2 ethyl Hexanoate (TX 21S)	1 Kg.	1.	2-Ethyl Hexanoyl Chloride	0.782 kg
		2.	Tert-butyl Hydro Peroxide 70%	0.654 kg
		3.	Magnesium Sulphate 2 acqueous	0.031 kg
		4.	Container HDPE 20 Ltr. Loose with 2 Lables 20 Liter CR Cans with K 60 Opening And Red K29 Screw Cap	As per packing policy
		5.	Screw Cap K60	As par packing policy
RA concerned may take further necessary action as per above decision of NC.				

37	Case No.:36/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status: Case Deferred
	HQ File :01/82/050/00952/AM10/	RLA File :07/24/040/00356/AM10/	Lic.No/Date:0710069013 21.12.2009	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of C&PC.			

38	Case No.:83/46/82-ALC4/2009	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00999/AM10/	RLA File :03/94/040/00805/AM10/	Lic.No/Date:0310552288 23.12.2009	Defer Date:05.10.2010
	Decision :Committee considered case as per agenda and observed that the reply received from the firm has been sent to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 05.10.2010.			

39	Case No.:9/43/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00883/AM10/	RLA File :09/24/040/00354/AM10/	Lic.No/Date:0910040592 12.01.2010	Defer Date:05.10.2010
	Decision :Committee decided to defer case for 05.10.2010 for reply from firm.			

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40	Case No.:23/43/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Transferred
	HQ File :01/83/050/00814/AM10/	RLA File :03/95/040/00653/AM10/	Lic.No/Date:0310555249 14.01.2010	
	Decision :Committee decided to transfer the case to NC-4 as the export product falls under Chapter 33.			

41	Case No.:18/5/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00052/AM11/	RLA File :03/94/040/00795/AM10/	Lic.No/Date:0310555546 15.01.2010	Defer Date:05.10.2010
	Decision :Committee considered case as per agenda for ratification of norms for the export product Trichloro Pyrimidine 5-fluoro (Purity NLT 98%) and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/48/2010-PI (Norms) dated 02.07.2010, decided to call for the following documents from the firm:- 1. Certificate of Analysis of export product duly authenticated. 2. Certificate of Analysis of import item from foreign supplier. Accordingly, case was deferred for 05.10.2010.			

42	Case No.:84/5/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00118/AM11/	RLA File :22/24/040/00047/AM10/	Lic.No/Date:2210009594 19.01.2010	Defer Date:05.10.2010
	Decision :Committee decided to remind the firm to furnish end use of export product. Accordingly, case was deferred for 05.10.2010.			

43	Case No.:16/45/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status: Case Deferred
	HQ File :01/82/050/00911/AM10/	RLA File :09/24/040/00364/AM10/	Lic.No/Date:0910040620 20.01.2010	Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of C&PC.			

44	Case No.:39/5/82-ALC4/2010	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status: Case Deferred
	HQ File :01/82/050/00073/AM11/	RLA File :03/95/040/00654/AM10/	Lic.No/Date:0310558977 08.02.2010	Defer Date:05.10.2010
	Decision :Committee decided to forward a copy of application to Department of Bio-technology for their comments. Accordingly, case was deferred for 05.10.2010.			

45	Case No.:37/9/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status: Case Deferred
	HQ File :01/82/050/00252/AM11/	RLA File :09/24/040/00468/AM10/	Lic.No/Date:0910040869 09.02.2010	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

46	Case No.:4/50/83-ALC1/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Approved									
	HQ File :01/83/050/00948/AM10/	RLA File :07/24/040/00444/AM10/	Lic.No/Date:0710070225 24.02.2010										
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.35011/85/2007-PI-III dated 26.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Lorazepam</td><td>1 Kg</td><td>1.</td><td>2 Amino-2,5-dichloro benzophenone</td><td>1.60 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Lorazepam	1 Kg	1.	2 Amino-2,5-dichloro benzophenone
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Lorazepam	1 Kg	1.	2 Amino-2,5-dichloro benzophenone	1.60 kg									

47	Case No.:2/19/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00587/AM11/	RLA File :09/24/040/00492/AM10/	Lic.No/Date:0910041056 24.02.2010	Defer Date:05.10.2010
	Decision :Committee decided to call for a copy of application, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 05.10.2010.			

48	Case No.:85/5/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status: Case Deferred
	HQ File :01/82/050/00119/AM11/	RLA File :22/24/040/00057/AM10/	Lic.No/Date:2210009830 30.03.2010	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

49	Case No.:31/2/83-ALC1/2010	Party Name:HOERBIGER DRIVE TECHNOLOGY INDIA PVT.LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Transferred
	HQ File :01/83/050/00031/AM11/	RLA File :31/21/040/00401/AM10/	Lic.No/Date:3110042744 01.04.2010	
	Decision :Committee decided to transfer the case to NC-4 as the export product falls in Chapter 68.			

50	Case No.:3/19/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Approved
	HQ File :01/82/050/00588/AM11/	RLA File :09/24/040/00545/AM10/	Lic.No/Date:0910041588 08.04.2010	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as applied by the firm. RA concerned may take further necessary action as per above decision of NC.			

51	Case No.:4/19/82-ALC4/2010	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Approved												
	HQ File :01/82/050/00589/AM11/	RLA File :09/24/040/00209/AM09/	Lic.No/Date:0910041716 19.04.2010													
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/56/2010-Ch.II dated 21.06.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Sodium Methoxide Solution 30%</td><td rowspan="2">1 Kg</td><td>1.</td><td>Methanol</td><td>0.622 kg</td></tr> <tr> <td>2.</td><td>CS Flakes</td><td>0.050 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Sodium Methoxide Solution 30%	1 Kg	1.	Methanol	0.622 kg	2.	CS Flakes
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed												
Sodium Methoxide Solution 30%	1 Kg	1.	Methanol	0.622 kg												
		2.	CS Flakes	0.050 kg												

52	Case No.:7/19/82-ALC4/2010	Party Name:AVON ORGANICS LTD.,	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Approved																								
	HQ File :01/82/050/00592/AM11/	RLA File :09/24/040/00017/AM11/	Lic.No/Date:0910041828 27.04.2010																									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/165/2009-PI-(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">Valacyclovir Hydrochloride</td><td rowspan="6">1 Kg.</td><td>1.</td><td>Acyclovir</td><td>0.78 kg</td></tr> <tr> <td>2.</td><td>N-Benzylloxy Carbonyl-L-Valine</td><td>1.1824 kg</td></tr> <tr> <td>3.</td><td>Dicyclohexyl Carbodimide</td><td>1.3871 kg</td></tr> <tr> <td>4.</td><td>4-Dimethyl Amino Pyridine</td><td>0.028 kg</td></tr> <tr> <td>5.</td><td>Dimethyl Formamide</td><td>3.515 kg</td></tr> <tr> <td>6.</td><td>Methanol</td><td>3.156 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Valacyclovir Hydrochloride	1 Kg.	1.	Acyclovir	0.78 kg	2.	N-Benzylloxy Carbonyl-L-Valine	1.1824 kg	3.	Dicyclohexyl Carbodimide	1.3871 kg	4.	4-Dimethyl Amino Pyridine	0.028 kg	5.	Dimethyl Formamide	3.515 kg	6.	Methanol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																								
Valacyclovir Hydrochloride	1 Kg.	1.	Acyclovir	0.78 kg																								
		2.	N-Benzylloxy Carbonyl-L-Valine	1.1824 kg																								
		3.	Dicyclohexyl Carbodimide	1.3871 kg																								
		4.	4-Dimethyl Amino Pyridine	0.028 kg																								
		5.	Dimethyl Formamide	3.515 kg																								
		6.	Methanol	3.156 kg																								

		7.	5% Palladium on Charcoal	0.100 kg
		8.	Acetone	3.090 kg
		9.	Activated Carbon	0.0242 kg
		10.	Sodium Borohydride	0.38 kg
RA concerned may take further necessary action as per above decision of NC.				

53	Case No.:6/19/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00591/AM11/	RLA File :09/24/040/00064/AM11/	Lic.No/Date:0910042200 01.06.2010	Defer Date:05.10.2010
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 05.10.2010.			

54	Case No.:1/12/85-ALC3/2010	Party Name:BALAJI AMINES LIMITED	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/85/050/00035/AM11/	RLA File :31/24/040/00037/AM11/	Lic.No/Date:3110043498 08.06.2010	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of C&PC.			

55	Case No.:25/15/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status: Case Deferred
	HQ File :01/82/050/00462/AM11/	RLA File :09/24/040/00118/AM11/	Lic.No/Date:0910042554 30.06.2010	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

56	Case No.:15/19/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00600/AM11/	RLA File :09/24/040/00136/AM11/	Lic.No/Date:0910042745 20.07.2010	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

57	Case No.:16/19/82-ALC4/2010	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case deferred
	HQ File :01/82/050/00601/AM11/	RLA File :09/24/040/00135/AM11/	Lic.No/Date:0910042749 20.07.2010	Defer Date:05.10.2010
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.			

No.35011/10/2010-PI (Norms) dated 10.06.2010, decided to call for the following information/documents from the firm.

1. Molecular weight of each reactant and output product of each step.
2. Molar requirement of input alongwith technical justification.
3. % yield on molar basis for each step of manufacturing process.

Accordingly, case was deferred for 05.10.2010.

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Case No.:17/19/82-ALC4/2010	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Approved	
HQ File :01/82/050/00602/AM11/	RLA File :09/24/040/00134/AM11/	Lic.No/Date:0910042750 20.07.2010		
Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/108/2007-PI-III dated 30.10.2007 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Menthyl-5S-Cytosine-YL-1, 3-Oxathiolane-2R Carboxalate (Lamuvudine Intermediate Stage-III)		2.	2,5 Dihydroxy-1,4 Dithiane	0.365 kg
		2.	Cytosine	0.455 kg
		3.	Hexamethyl Disilazane	0.75 kg
		4.	Dimethyl Formamide	0.31 kg
RA concerned may take further necessary action as per above decision of NC.				

59	Case No.:20/19/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00605/AM11/	RLA File :09/24/040/00159/AM11/	Lic.No/Date:0910042763 20.07.2010	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

60	Case No.:21/19/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Approved	
	HQ File :01/82/050/00606/AM11/	RLA File :09/24/040/00126/AM11/	Lic.No/Date:0910042764 20.07.2010		
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 2/08 meeting held on 16.05.2007 and in view of written comments for item at Sl.No.8,11 &12 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

Cefixime Trihydrate	1 Kg.	1.	Acetone	1.205 kg
		2.	Activated Carbon	0.100 kg
		3.	Dimethyl Formamide	2.23 kg
		4.	GCLE	1.555 kg
		5.	Isopropyl Alcohol	1.97 kg
		6.	Methanol	6.50 kg
		7.	Methylene Chloride	7.30 kg
		8.	MICA Ester	0.82 kg
		9.	Tetrahydrofuran	1.64 kg
		10.	Triphenyl Phosphine	1.22 kg
		11.	TEA	0.25 kg
		12.	Tri Fluoro Acetic Acid	0.009 kg

RA concerned may take further necessary action as per above decision of NC.

61	Case No.:22/19/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00607/AM11/	RLA File :09/24/040/00131/AM11/	Lic.No/Date:0910042765 20.07.2010	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

62	Case No.:23/19/82-ALC4/2010	Party Name:HERBOCHEM	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00608/AM11/	RLA File :09/24/040/00127/AM11/	Lic.No/Date:0910042768 20.07.2010	Defer Date:05.10.2010
	Decision :Committee decided to forward a copy of application to DC(MSME), Department of Ayush and Department of C&PC for their comments. Accordingly, case was deferred for 05.10.2010.			

63	Case No.:24/19/82-ALC4/2010	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00609/AM11/	RLA File :09/24/040/00143/AM11/	Lic.No/Date:0910042769 20.07.2010	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

64	Case No.:25/19/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00610/AM11/	RLA File :09/24/040/00128/AM11/	Lic.No/Date:0910042800	Defer

		21.07.2010	Date:05.10.2010
Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

Case No.:26/19/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Approved
HQ File :01/82/050/00611/AM11/	RLA File :09/24/040/00164/AM11/	Lic.No/Date:0910042806 21.07.2010	

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Carvedilol	1 Kg.	1.	4-Hydroxy-9H-Carbazole	1.06 kg
		2.	Activated Carbon (Carbon Enoanticromos)	0.100 kg
		3.	Iso propyl Alcohol	0.83 liter

RA concerned may take further necessary action as per above decision of NC.

66	Case No.:27/19/82-ALC4/2010	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Approved												
	HQ File :01/82/050/00612/AM11/	RLA File :09/24/040/00156/AM11/	Lic.No/Date:0910042810 22.07.2010													
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 18/11 meeting held on 03.08.2008 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-															
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">CBZ-L-Valine (N-Benzyloxy Valine)</td><td rowspan="2">1 Kg.</td><td>1.</td><td>L-Valine</td><td>0.63 kg</td></tr> <tr> <td>2.</td><td>Benzyl Chloroformate</td><td>0.92 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	CBZ-L-Valine (N-Benzyloxy Valine)	1 Kg.	1.	L-Valine	0.63 kg	2.	Benzyl Chloroformate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
CBZ-L-Valine (N-Benzyloxy Valine)	1 Kg.	1.	L-Valine	0.63 kg												
		2.	Benzyl Chloroformate	0.92 kg												
	RA concerned may take further necessary action as per above decision of NC.															

67	Case No.:29/19/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Approved
	HQ File :01/82/050/00614/AM11/	RLA File :09/24/040/00150/AM11/	Lic.No/Date:0910042852 23.07.2010	
	Decision : The Committee considered the case and in light of earlier Decision taken in meeting no.52/82 held on 23.3.2010 and in consultation with TAs present in the meeting decided to ratify the norms on repeat basis as per details below or as applied by the firm whichever is lower:-			

Export product	Export Qty.	Sl. No.	Import items	Qty. allowed
Doxofylline	1kg.	1.	Theophylline	1.17kg
		2.	Chloro acetaldehyde dimethyl acetal	0.81kg
		3.	Potassium carbonate	0.89kg
		4.	Methanol	0.63kg
		5.	Dimethyl formamide	0.56kg

RA concerned may take further necessary action as per above decision of Norms Committee

68

Case No.:30/19/82-ALC4/2010	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Approved	
HQ File :01/82/050/00615/AM11/	RLA File :09/24/040/00046/AM11/	Lic.No/Date:0910042853 23.07.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 18/11 meeting held on 03.08.2008 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CBZ-L-Valine (N-Benzyloxy Valine)	1 Kg.	1.	L-Valine	0.63 kg
		2.	Benzyl Chloroformate	0.92 kg
RA concerned may take further necessary action as per above decision of NC.				

69	Case No.:1/19/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00586/AM11/	RLA File :07/24/040/00135/AM11/	Lic.No/Date:0710073163 26.07.2010	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

70	Case No.:9/19/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00594/AM11/	RLA File :03/94/040/00308/AM11/	Lic.No/Date:0310584959 26.07.2010	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

71	Case No.:11/19/82-ALC4/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.		Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00596/AM11/	RLA File :03/94/040/00379/AM11/		Lic.No/Date:0310585032	Defer

		26.07.2010	Date:05.10.2010
Decision : Committee decided to defer case for 05.10.2010 for comments of Department of C&PC.			

72	Case No.:12/19/82-ALC4/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00597/AM11/	RLA File :03/94/040/00378/AM11/	Lic.No/Date:0310585034 26.07.2010	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of C&PC.			

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Case No.:31/19/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Approved	
HQ File :01/82/050/00616/AM11/	RLA File :09/24/040/00145/AM11/	Lic.No/Date:0910042871 26.07.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 23/82 meeting held on 09.10.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Moxifloxacin Hcl	1 Kg.	1.	1-Cyclopropyl-6,7-difluoro-8-Methoxy-4-oxo 1,4-Dihydro Quinoline-3-Carboxylic Acid	1.31 kg
		2.	(S,S)-2,8-Diazabicyclo (4,3,0) Nonane	0.55 kg
		3.	Acetonitrile	3.80 kg
		4.	Dimethyl Formamide	1.90 kg
		5.	1,4-Dizabicyclo (2,2,2) Octane	0.100 kg
RA concerned may take further necessary action as per above decision of NC.				

74	Case No.:40/19/82-ALC4/2010	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00625/AM11/	RLA File :05/24/040/00156/AM11/	Lic.No/Date:0510269042 26.07.2010	Defer Date:05.10.2010
	Decision :Committee decided to forward a copy of application to Department of Bio-technology for their comments. Accordingly, case was deferred for 05.10.2010.			

75	Case No.:8/19/82-ALC4/2010	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00593/AM11/	RLA File :04/24/040/00085/AM11/	Lic.No/Date:0410115832	Defer

		27.07.2010	Date:05.10.2010
Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

76	Case No.:13/19/82-ALC4/2010	Party Name:WOCKHARDT LIMITED	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Approved									
	HQ File :01/82/050/00598/AM11/	RLA File :03/95/040/00311/AM11/	Lic.No/Date:0310585200 27.07.2010										
	Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/84/2007-PI-III dated 19.09.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Oxybutynine Chloride</td><td>1 Kg.</td><td>1.</td><td>Cyclo Hexyl Mandelic Acid Methyl Ester</td><td>1.22 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Oxybutynine Chloride	1 Kg.	1.	Cyclo Hexyl Mandelic Acid Methyl Ester
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Oxybutynine Chloride	1 Kg.	1.	Cyclo Hexyl Mandelic Acid Methyl Ester	1.22 kg									
RA concerned may take further necessary action as per above decision of NC.													

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Case No.:14/19/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Approved	
HQ File :01/82/050/00599/AM11/	RLA File :03/94/040/00370/AM11/	Lic.No/Date:0310585204 27.07.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 11/82 meeting held on 10.06.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Morantel Citrate	1 Kg.	1.	3-Methyl Thiophene	0.330 kg/kg
		2.	Acetonitrile	0.180 kg/kg
		3.	Dimethyl Formamide	0.270 kg/kg
		4.	Citric Acid	0.640 kg/kg
		5.	Ethylene dichloride	0.165 kg/kg
		6.	Isopropyl alcohol	0.225 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

78	Case No.:33/19/82-ALC4/2010	Party Name:HERBOCHEM	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00618/AM11/	RLA File :09/24/040/00153/AM11/	Lic.No/Date:0910042877 28.07.2010	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

79	Case No.:34/19/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Approved															
	HQ File :01/82/050/00619/AM11/	RLA File :09/24/040/00149/AM11/	Lic.No/Date:0910042878 28.07.2010																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/15/2009-PI-III dated 11.05.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">B-Wing(L-Valine Cyclic Urea)</td><td rowspan="3">1 Kg.</td><td>1.</td><td>L-Valine</td><td>1.837 kg</td></tr> <tr> <td>2.</td><td>Acrylonitrile</td><td>0.95 kg</td></tr> <tr> <td>3.</td><td>Methyl Chloro Formate</td><td>2.25 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	B-Wing(L-Valine Cyclic Urea)	1 Kg.	1.	L-Valine	1.837 kg	2.	Acrylonitrile	0.95 kg	3.	Methyl Chloro Formate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
B-Wing(L-Valine Cyclic Urea)	1 Kg.	1.	L-Valine	1.837 kg															
		2.	Acrylonitrile	0.95 kg															
		3.	Methyl Chloro Formate	2.25 kg															

80	Case No.:10/19/82-ALC4/2010	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00595/AM11/	RLA File :08/24/040/00126/AM11/	Lic.No/Date:0810090811 29.07.2010	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of C&PC.			

81	Case No.:18/19/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Approved												
	HQ File :01/82/050/00603/AM11/	RLA File :03/94/040/00348/AM11/	Lic.No/Date:0310585378 29.07.2010													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/341/2009-PI-(Norms) dated 26.04.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>import items</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Gemcitabin Hydrochloride</td><td rowspan="2">1 kg</td><td>1.</td><td>3,5-O-Dibenzoyl-2-Deoxy-2,2-Difluorocytidine</td><td>1.756 kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>1.312 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	import items	Quantity allowed	Gemcitabin Hydrochloride	1 kg	1.	3,5-O-Dibenzoyl-2-Deoxy-2,2-Difluorocytidine	1.756 kg	2.	Methanol
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed												
Gemcitabin Hydrochloride	1 kg	1.	3,5-O-Dibenzoyl-2-Deoxy-2,2-Difluorocytidine	1.756 kg												
		2.	Methanol	1.312 kg												

82	Case No.:19/19/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:19/82-ALC4/2010	Status:Case
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			10.08.2010	Deferred
	HQ File :01/82/050/00604/AM11/	RLA File :03/94/040/00374/AM11/	Lic.No/Date:0310585384 29.07.2010	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

83	Case No.:35/19/82-ALC4/2010	Party Name:DISCOVERY INTERMEDIATES PVT LTD.	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00620/AM11/	RLA File :09/24/040/00045/AM11/	Lic.No/Date:0910042935 29.07.2010	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

84	Case No.:36/19/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00621/AM11/	RLA File :09/24/040/00160/AM11/	Lic.No/Date:0910042936 29.07.2010	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

85	Case No.:41/19/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00626/AM11/	RLA File :05/24/040/00158/AM11/	Lic.No/Date:0510269343 29.07.2010	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

86	Case No.:28/19/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00613/AM11/	RLA File :03/95/040/00134/AM11/	Lic.No/Date:0310585530 30.07.2010	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

87	Case No.:32/19/82-ALC4/2010	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00617/AM11/	RLA File :07/24/040/00137/AM11/	Lic.No/Date:0710073295 30.07.2010	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

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88	Case No.:37/19/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00622/AM11/	RLA File :09/24/040/00147/AM11/	Lic.No/Date:0910042939 30.07.2010	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of C&PC.			

89	Case No.:38/19/82-ALC4/2010	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00623/AM11/	RLA File :09/24/040/00165/AM11/	Lic.No/Date:0910042940 30.07.2010	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of C&PC.			

90	Case No.:39/19/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:19/82-ALC4/2010 10.08.2010	Status:Case Deferred
	HQ File :01/82/050/00624/AM11/	RLA File :09/24/040/00158/AM11/	Lic.No/Date:0910042941 30.07.2010	Defer Date:05.10.2010
	Decision : Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			